

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 214 OF 2015**  
**AND**  
**APPEAL NO. 215 OF 2015**

**Dated: 10<sup>th</sup> July, 2018**

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member**  
**Hon'ble Mr. S. D. Dubey, Technical Member**

**APPEAL NO. 214 OF 2015**

**In the matter of:**

**West Bengal State Electricity Transmission Co. Ltd. .... Appellant(s)**  
**Vs.**  
**West Bengal Electricity Regulatory Commission .... Respondent(s)**

Counsel for the Appellant(s) : Ms. Mazag Andrabi  
for Mr. Hemant Sahai

Counsel for the Respondent(s) : Mr. Pratik Dhar, Sr. Adv.  
Mr. C. K. Rai for R-1

**APPEAL NO. 215 OF 2015**

**In the matter of:**

**West Bengal State Electricity Distribution Co. Ltd. .... Appellant(s)**  
**Vs.**  
**West Bengal Electricity Regulatory Commission & Anr. .... Respondent(s)**

Counsel for the Appellant(s) : Ms. Mazag Andrabi  
for Mr. Hemant Sahai

Counsel for the Respondent(s) : Mr. Pratik Dhar, Sr. Adv.  
Mr. C. K. Rai for R-1

Mr. Gaurav Kumar Singh for R-2

## **ORDER**

The learned counsel, Ms. Mazag Andrabi, representing Mr. Hemant Sahai, learned counsel for the Appellant, submitted that the instant case may kindly be adjourned on the ground that Mr. Hemant Sahai, the arguing counsel for the Appellant is unable to appear today.

Submission made by the learned counsel, Ms. Mazag Andrabi, representing Mr. Hemant Sahai, learned counsel for the Appellant, at supra, is placed on record.

In the light of above submission, re-list the matter on **24.08.2018**, as requested.

**(S. D. Dubey)**  
**Technical Member**

**(Justice N. K. Patil)**  
**Judicial Member**

*Bn/pr*